

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**R.A. No.243/2018 In  
O.A. No.2675/2016**

**The 3<sup>rd</sup> day of December, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Raju Sharma

(Aged 31 years)

S/o Shri Pundeo Sharma

R/o C-179, Albert Square Market,

New Delhi.

....Review Applicant

**Versus**

1. Union of India  
Through Secretary,  
Ministry of Social Justice & Empowerment,  
Department of Social Justice & Empowerment,  
Shastri Bhavan,  
New Delhi.
2. The Under Secretary,  
Ministry of Social Justice & Empowerment,  
Department of Social Justice & Empowerment,  
Shastri Bhavan,  
New Delhi. .... Respondents

**ORDER BY CIRCULATION**

**Hon'ble Sh. V. Ajay Kumar, Member (J)**

The applicant in O.A. No.2675/2016, filed the instant RA seeking review of the order dated 17.04.2018 in OA No.2675/2016 whereunder, the OA was dismissed on the ground that he failed to prove that he was appointed, on regular basis, as Staff Car Driver at any point of time. The applicant through the present RA not only failed to show any error apparent on the record, but also trying to reargue the matter on the same set of facts.

2. In the circumstances and for the aforesaid reasons, we do not find any valid ground and accordingly the RA is dismissed. No costs.

**(Nita Chowdhury)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

RKS